

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.183 of 2007.

Allahabad, this the 23rd day of July, 2009

Hon'ble Mr. S.N. Shukla, Member-A

Sukh Raj Bind, S/o Shiv Nath Bind R/o Village
Khiddirpur, P.O. Fatehullahpur, District Ghazipur.

.... Applicant.

By Advocate : Shri R.S. Ram

Versus

1. Union of India through the Secretary, Ministry of Surface Transport, Shipping and Dock, Government of India, Sansad Bhawan, New Delhi.
2. The Chairman, Kolkata Port Trust, 15, Strand Road, Kolkata-700001.
3. The Deputy Chairman, Calcutta Dock Labour Board, 20B, Abdul Hameed Street, Kilkata-700069.
4. The Chief Accounts Officer, Calcutta Dock Labour Board, 20B, Abdul Hameed Street, Kolkata-700069.

...Respondents.

By Advocate : Shri S.C. Mishra

O R D E R

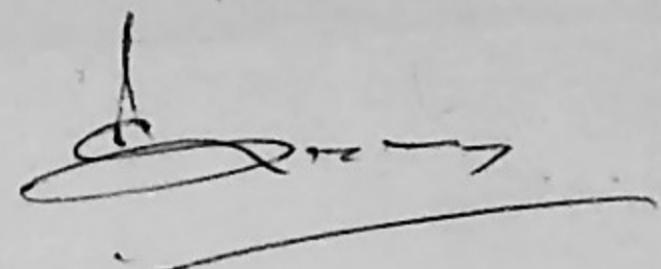
Learned counsel for the applicant submitted that his grievance may be redressed, if he is allowed to file a fresh comprehensive representation incorporating the grievance raised in the earlier representation dated 26.4.2006 and admitted position by the respondents of non payment of dues as stated in para 09 of the counter affidavit.

2. Learned counsel for the respondents has no objection, if such direction is given.

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3. In view of the above, I hereby direct the applicant to file a fresh representation alongwith copy of this order within a period of two weeks from the date of receipt of copy of this order. If such representation is made before the competent authority i.e. respondent No.4, he will decide the applicant's representation by a reasoned and speaking order as per rule, within a period of two months from the date of receipt of copy of this order.

4. With the above direction, the OA is disposed of.
No costs.



Member-A

RKM/